

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESOT ROAD, BOMBAY 1

OA NO.333/88

RAMANIAL BHULABHAI ROHIT

APPLICANT

V/S.

UNION OF INDIA THROUGH
SECRETARY, HOME MINISTRY,
NEW DELI & ORS.

RESPONDENTS

Coram: Hon. Shri Justice M S Deshpande, Vice Chairman
Hon. Ms. Usha Savara, Member (A)

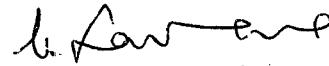
ORAL JUDGMENT:
(Per: M S Deshpande, Vice Chairman)

DATED: 24.8.93

None for the applicant.

Shri V G Rege, counsel for the respondents. Shri D V Gangal, who is present before us states that he has already intimated the Tribunal, as is apparent from the order sheet dated 25.1.89 that he is not appearing as applicants counsel and his name was wrongly mentioned.

A notice was issued to the applicant on 17.3.93 informing him that the case has been taken out from the sine die list but there is no appearance for the applicant. It appears that the presence of Mr. Gangal came to be marked mechanically even after the order dated 25.1.89. Since there is no appearance for the applicant the application is dismissed in default of appearance of the applicant.


(Usha Savara)
Member (A)


(M S Deshpande)
Vice Chairman